

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELH
ORIGINAL APPLICATION NO. 6/2012**

**IN THE MATTER OF:
NIZAMUDDIN WEST
ASSOCIATION**

APPLICANT

VERSUS

UNION OF INDIA & ORS

RESPONDENTS

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Date: 07/07/2026

THROUGH

Place: New Delhi

Priyanka

**Priyanka swami
Advocate**

**Standing Counsel For DJB
F-13, Jangpura, New Delhi 110014**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELH

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IN THE MATTER OF:

**NIZAMUDDIN WEST
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**REPLY TO THE OBJECTIONS OF THE APPLICANT ON BEHALF OF
DELHI JAL BOARD WITH SUPPORTING AFFIDAVIT.**

That I, ANIL KUMAR S/o SHEOBACHAN SHARMA, aged about 58 years, presently working as CHIEF ENGINEER Delhi Jal Board, GNCTD, Jhandewalan, Karol Bagh, New Delhi-110005, do hereby solemnly affirm and respectfully submit as under:

1. That I am posted as above and I am well conversant with the facts and circumstances of the present case and am competent to swear the present affidavit.

2. That the accompanying compliance affidavit has been drafted by the counsel on my instructions. The contents of the present affidavit are true and correct and are derived from the official records and no material fact has been concealed



therefrom.

3. That the present reply is being filed on behalf of the answering Respondent, in response to the Affidavit filed by the Applicant pursuant to the joint inspection dated 12.05.2026. At the outset, it is submitted that the Applicant has deliberately misread and misrepresented the findings of the joint inspection and has failed to appreciate the distinction between sewage generated from areas already connected to the DJB sewer network and unauthorized individual connections which continue to discharge into the storm water drain from JJ Clusters maintained by DUSIB.

4. That the allegations that the Answering Respondent has filed false or misleading affidavits before this Hon'ble Tribunal are wholly denied. The reports filed by DJB correctly reflected the status of the sewer infrastructure created by DJB and the trapping arrangements executed by it. The existence of isolated unauthorized household discharges cannot be construed to mean that the trapping works executed by DJB are either non-existent or ineffective.

5. That the contents of paragraph 7 are denied insofar as they suggest that the joint inspection established that DJB had made false statements. It is submitted that the joint inspection was carried out in the presence of the representatives of the Applicant and officials



of DJB. During inspection it was observed that the main sewer infrastructure laid by DJB was functional. However, certain dwelling units situated on the bank of the storm water drain had not connected their individual sewer outlets to the DJB sewer network and continued to discharge into the drain directly.

6. That it is respectfully submitted that the photographs relied upon by the Applicant themselves demonstrate that the inspection team visited the identified trapping locations and verified the existing sewer infrastructure. The presence of localized sewage discharge from individual households does not negate the fact that DJB has already trapped the concerned drain into the sewer network. **True copies of the photographs taken during the joint inspection are attached herewith and annexed as Annexure P/1.**

7. That it is submitted with regard to Nehru Ekta Camp, RK Puram, that DJB had already laid the sewer line in the area and the maximum available households have been connected to the sewer network. During the inspection it was observed that certain JJ Cluster houses situated immediately along the storm water drain had independently connected their sewer outlets directly into the drain instead of connecting to the sewer line already laid by DJB.



8. That it is submitted that immediately after the inspection, DJB

examined the issue in detail and addressed a communication vide letter No. DJB/EE(C)-28/2026/D-189 dated 06.06.2026 to the Executive Engineer, DUSIB, requesting DUSIB to identify and consolidate the remaining household connections into a single connection point so that DJB may connect the same with its existing sewer network. **True copy of letter dated 06.06.2026 issued by the DJB to DUSIB is attached herewith and annexed as Annexure P/2.**

9. That since no effective action was taken despite the aforesaid communication, the answering Respondent again issued a detailed reminder vide Letter no. DJB/EE(C)-28/2026/D-248 to 252 dated 02.07.2026 to the Executive Engineer, DUSIB and it was specifically communicated that in terms of the order dated 03.02.2026 passed by this Hon'ble Tribunal, DUSIB was required to undertake trapping of sewage originating from JJ Clusters maintained by it and to provide a single discharge point for such clusters, whereafter DJB would immediately connect the same to its sewerage network.

DUSIB was once again requested to extend the necessary cooperation so that the remaining work could be completed expeditiously. **True copy of letter dated 02.07.2026 issued by the DJB to DUSIB is attached herewith and annexed as**



Annexure P/3.

10.That it submitted that the issue noticed during the joint inspection was not because the DJB sewer network was non-functional, but because certain JJ Cluster household connections, maintained by DUSIB, were still directly discharging into the storm water drain instead of the already laid DJB sewer network. Accordingly, DJB requested DUSIB to provide a single consolidated connection point comprising the four identified locations so that the same could be connected to the already existing DJB sewer network. Since the discharge quantity at each individual point was very small, installation of separate DSTPs at each location was technically infeasible and unjustified.

11.That during the course of the joint inspection, the officers of the Answering Respondent candidly explained the existing position at the site and pointed out that the principal DJB sewer infrastructure had already been laid and the identified trapping points had been connected with the DJB sewer network. The said factual position was duly explained to the representatives of the Applicant during the inspection itself.



12.That with respect to Coolie Camp, the DJB had already trapped the sewer line. However, some JJ cluster connections maintained by

DUSIB continued to remain connected to the storm water drain. Accordingly, DUSIB was requested to identify such individual connections so that the same could be trapped into the already existing DJB sewerage network.

13. That it is further submitted that the contemporaneous photographs relied upon by the Applicant merely depict the existence of sewage in portions of the storm water drain and do not establish the source thereof. The photographs neither demonstrate that the discharge emanates from any DJB trunk sewer nor disprove the fact that the principal trapping works have already been completed. On the contrary, the official inspection and the subsequent communication dated 06.06.2026 clearly identify the remaining source as individual JJ household connections requiring diversion with the assistance of DUSIB.

14. That it is respectfully submitted that despite the specific directions of this Hon'ble Tribunal requiring DUSIB to provide a single discharge point for sewage emanating from JJ Clusters, DUSIB has continuously failed to comply with the said directions. The



answering Respondent has repeatedly requested DUSIB to identify and provide a single discharge point, specifically pointing out that unless DUSIB undertakes the necessary trapping and consolidation

of sewage from the JJ Clusters under its control, answering Respondent is unable to connect the same with its sewerage network. Despite these repeated communications and sufficient opportunities, DUSIB has neither provided the requisite single discharge point nor taken effective steps to prevent discharge of sewage into the storm water drain. The continued inaction of DUSIB amounts to persistent non-compliance with the directions of this Hon'ble Tribunal and has substantially impeded the implementation of the Tribunal's order by the answering respondent.

15. That in view of the above, the allegations that the Answering Respondent has filed false, misleading or incorrect affidavits before this Hon'ble Tribunal are wholly baseless. The Answering Respondent has, at every stage, placed the true factual position before this Hon'ble Tribunal and has simultaneously continued to coordinate with the concerned agencies to ensure that the remaining household connections are also integrated with the sewerage network in compliance with the orders of this Hon'ble Tribunal.

16. That in view of the above facts and ongoing efforts, it is most respectfully submitted that the Delhi Jal Board is taking all necessary and expeditious steps to ensure complete interception, diversion,



and treatment of sewage from all identified drains, subject to grant of requisite permissions by the concerned authorities.

- 17.** That the present reply is being filed bonafide and in compliance with the directions of this Hon'ble Tribunal.

Through
Delhi Jal Board


DEPONENT

Anil Kumar ,
Chief Engineer (Dr.) Pr.-I
Delhi Jal Board, Govt. of NCT of Delhi
Varunalaya Ph.-II, Jhandewalan
New Delhi-110005

VERIFICATION

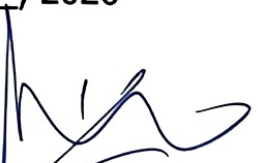
I, the above-named deponent, do hereby verify that the contents of writ petition are true and correct to my knowledge and belief. Nothing material has been concealed therefrom. Verified at 07 JUL 2026 on this ___ day of ___, 2026



ATTESTED

NOTARY PUBLIC
NEW DELHI

07 JUL 2026


DEPONENT

Anil Kumar ,
Chief Engineer (Dr.) Pr.-I
Delhi Jal Board, Govt. of NCT of Delhi
Varunalaya Ph.-II, Jhandewalan
New Delhi-110005



GPS Map Camera

New Delhi, Delhi, India 🇮🇳

Yatri Niwas Ke Samne, Municipal Corporation, Sonia Gandhi
Camp, Of, Rama Krishna Puram, New Delhi, Delhi 110022,
India

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Tuesday, 12/05/2026 10:17 AM GMT +05:30

Google

13494

10



 GPS Map Camera

New Delhi, Delhi, India 

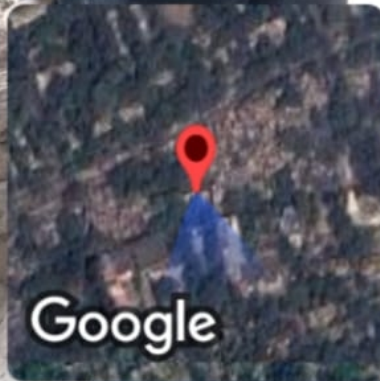
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Vasant Vihar, New Delhi, Delhi 110057, India

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13495

11



 GPS Map Camera

New Delhi, Delhi, India 

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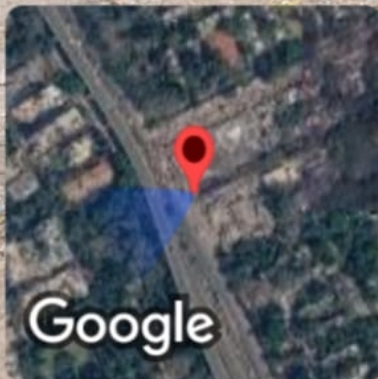
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12



GPS Map Camera

New Delhi, Delhi, India 

4-88, Sonia Gandhi Camp, Sector 6, Rama Krishna
Puram, New Delhi, Delhi 110022, India

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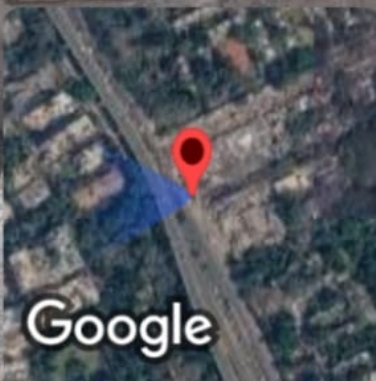
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13



GPS Map Camera



New Delhi, Delhi, India 

72, Sonia Gandhi Camp, Sector 6, Rama Krishna

Puram, New Delhi, Delhi 110022, India

Lat 28.565393° Long 77.166972°

Tuesday, 12/05/2026 10:14 AM GMT +05:30

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14

New Delhi, Delhi, India 🇮🇳

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Krishna Puram, New Delhi, Delhi 110022, India

Lat 28.566472° Long 77.169756°

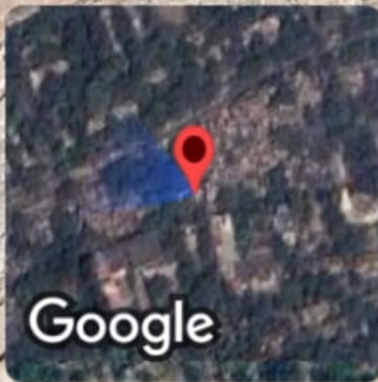
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GPS Map Camera

Google

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15



New Delhi, Delhi, India 🇮🇳

H589+frg, Dhapi Colony, Sector 6, Rama Krishna
Puram, New Delhi, Delhi 110022, India

Lat 28.56643° Long 77.169653°

Tuesday, 12/05/2026 10:06 AM GMT +05:30

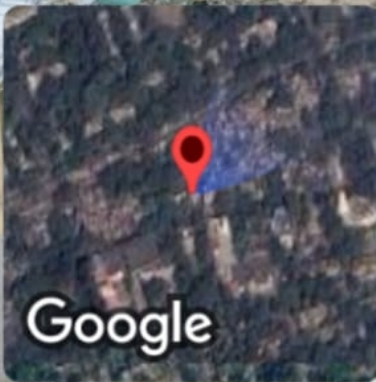
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GPS Map Camera



New Delhi, Delhi, India 🇮🇳

H589+frg, Dhapi Colony, Sector 6, Rama Krishna

Puram, New Delhi, Delhi 110022, India

Lat 28.566454° Long 77.169653°

Tuesday, 12/05/2026 10:06 AM GMT +05:30

**DELHI JAL BOARD: GOVT. OF N.C.T OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER(C)-28,
SECTOR-7, R.K. PURAM, NEW DELHI - 110022.**

No. DJB/EE(C)-28/2026/ **D-189**

Dated: - **06/6/26**

To,
Executive Engineer C-05
DUSIB, 2nd floor
Kilokri 1, Ring Road
Opp. Maharani Bagh
New Delhi -110014

Subject: - Regarding sewerage flow in storm water drain and providing all necessary cooperation by DUSIB for implementation of Hon'ble NGT Order.

Ref:- 1. No.D-147/EE/C-5/DUSIB/2025-26 dated 29.05.2026.
2.DJB/EE(C)2/2026-D-160dated 22.05.2026.

Kindly refer to the Order dt. 03.02.2026 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in M.A. No. 105/2023 (IA No. 597/2025) in Original Application No. 365/2021 titled "Shamsher Singh Vs Govt. of NCT of Delhi & Ors." NGT order 03022026.

In this regard DJB already trap Coolie Camp in DJB sewer line but some connections of JJC is connected in the storm water drain which is passing nearby/under the JJC. JJC are maintain by DUSIB. So you are requested to find out the connections which is connected in the drain and trap this connection in DJB sewerage network which is already trapped.

In Nehru Ekta Camp the sewer line which is already laid and maximum connection is in sewer line but the JJC which are on the bank of storm water drain had connected their individual sewer connection directly to storm water drain. This is to be trap by DUSIB or to provide single point so that DJB can work on it to trap in sewer network. In this camp in your letter 04 nos. of points are given by DUSIB, connect this 04 nos. points in single point and connect this single point to DJB sewer network which is already laid in the camp because 04 nos. of DSTP of small quantity is not feasible to install on that location.

However, it is worth to mention here that DUSIB is also an Engineering Department with Competent Engineers and DUSIB works for JJ Cluster so it is moral duty of DUSIB to trap JJC sewer so that JJC sewer may not go into drain and if required DSTP may also be install by DUSIB itself.

Copy to:

1. CE(M)-II: for information please.
2. SE(C)-12: --do--
3. ☒ ZE-II
4. Office Copy

Sd/-
EXECUTIVE ENGINEER(C)-28



EXECUTIVE ENGINEER(C)-28

Vineet Dwivedi
Executive Engineer (C)-28
Govt of NCT of Dehli
Delhi Jal Board,
Sector -7,R.K. Puram, New Delhi-110022

**DELHI JAL BOARD: GOVT. OF N.C.T OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER(C)-28,
SECTOR-7, R.K.PURAM, NEW DELHI - 110022.**

No. DJB/EE(C)-28/2026/D-248 to 252

Dated: 02/7/26

To,
Executive Engineer C-05
DUSIB, 2nd floor
Kilokri 1, Ring Road
Opp. Maharani Bagh
New Delhi -110014

Subject: - Regarding necessary assistance and co-operation by DUSIB for implementation of Hon'ble NGT Order dt. 03.02.2026 to provide single point to Delhi Jal Board.

Ref No. 1.DJB/EE(C)28/2026/D-108 dated 08.05.2026.
2.No.DJB/EE(C)-28/2026/D-160 date 22.05.2026.
3.No.D-147/EE/C-5/DUSIB/2025-26 dated 29.05.2026
4.No.DJB/EE(C)-28/2026/D-189 dated 06.06.2026.

Kindly refer to the Order dt. 03.02.2026 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in M.A. No. 105/2023 (IA No. 597/2025) in Original Application No. 365/2021 titled "Shamsher Singh Vs Govt. of NCT of Delhi & Ors." NGT order 03022026.

In reference to above letters on dt. 08.05.2026/22.05.2026/29.05.2026 and 06.06.2026, Hon'ble Tribunal has directed DUSIB to undertake trapping of sewage originating from JJ Clusters which is maintained by DUSIB. In compliance of Hon'ble NGT directions DUSIB has to provide single discharge point of JJ Clusters. After single point DJB will connect JJC's sewer to its sewer network.

DUSIB is again requested to provide single point discharge point so that DJB can further process their work in compliance to Hon'ble NGT Order.

Sd/-
EXECUTIVE ENGINEER(C)-28

Copy to:

1. CE(M)-II : for information please
2. SE(C)-12:---do---
3. ZE-II : to pursue with lawyer.
4. Office Copy


EXECUTIVE ENGINEER(C)-28

Vineet Dwivedi
Executive Engineer (C)-28
Govt of NCT of Dehli
Delhi Jal Board,
Sector-7,R.K. Puram, New Delhi-110022